

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 48/7/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2017**

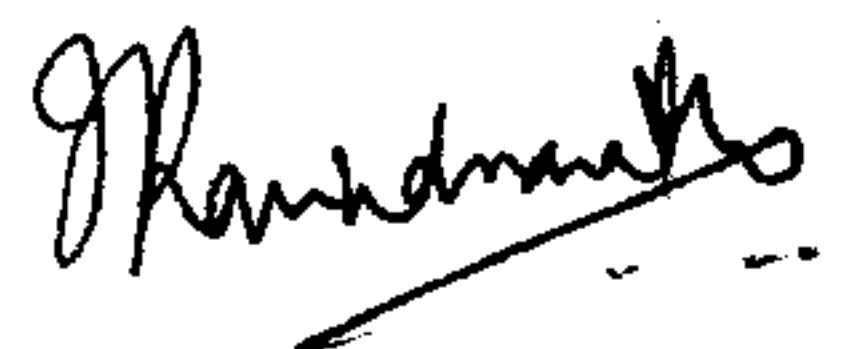
Name of the Company: State Bank of India  
V/s.  
Alok Industries Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Animesh Bisht	Along with Sahil M. Shah for Pehlwan	Advocate	
2.	Ms. PETRUSHKA DEAS	Adv. For		
	A/W	THE RESPONDENT		
	MR. ISHAN RAVENDRANATH			
	i/b HARESH JAGTIANI & ASSOCIATES			





**ORDER**

Learned Advocate Mr Animesh Bisht with Learned Advocate Mr. Sahil Shah present for Financial Creditor/ Petitioner. Learned Advocate Ms. Petrushka Deas with Learned Advocate Mr. Ishan Ravendranath i/b Learned Advocate Mr. Hareh Jagtiani present for Respondent.

Heard arguments of learned Counsel for Petitioner.

Heard arguments of learned Counsel for Respondent.

Learned Counsel for Respondent had made a statement that financial debt is due to the bank and for the present he has no defence to make and Respondent is agreeing for Resolution process.

During the course of arguments, it is brought to the notice that winding up proceedings filed by other Creditors are pending before the Hon'ble High Court of Bombay but no winding up order has been passed so far in those winding up petitions.

For orders, list the matter on 18.07.2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 12th day of July, 2017.